



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Feb/202122/16

DATED: 09/03/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202122/16 dated 09/03/2022 of Norms Committee - IV for the year 2021-22 was held on 09/03/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000835AM16
RA File Number	039404000412 AM16
Licence No and Date	0310798807/10/09/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 5/83-ALC1/2016 dated 15.06.2016. Hence, the committee decided to withdraw the case.	

Case No.	2 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001339AM19
RA File Number	039504000284 AM17
Licence No and Date	0310806193/13/07/2016
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 8/83-ALC1/2018 dated 04.01.2019. Hence, the committee decided to withdraw the case.	

Case No.	3 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000990AM19
RA File Number	102404000001 AM18
Licence No and Date	1010059751/08/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the committee decides to withdraw the case.	

Case No.	4 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn

Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000917AM19
RA File Number	102404000008 AM18
Licence No and Date	1010059756/22/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the committee decides to withdraw the case.	

Case No.	5 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000918AM19
RA File Number	102404000012 AM18
Licence No and Date	1010059759/24/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the committee decides to withdraw the case	

Case No.	6 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000509AM18
RA File Number	039404000409 AM18
Licence No and Date	0310815652/08/09/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided that the case was rejected in meeting number 2/83-ALC1/2018 dated 23.05.2018. Hence, the committee decides to withdraw the case.	

Case No.	7 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001047AM19
RA File Number	039504000589 AM18
Licence No and Date	0310816801/06/11/2017
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 04.03.2022)	

Case No.	8 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	018305000287AM19		
RA File Number	039504001160 AM18		
Licence No and Date	0310820137/27/03/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BLACK GLASS FABRIC TEJDO NEGRO	1 Kg	GLASS FILAMENT YARN	0.8415 Kg
		FINISHING AGENT AND DYE	0.06424 Kg
		POLYESTER SCHAETTI FIX 386F/100-500 MY	0.179092 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	9 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022

HQ File Number	018305000978AM19
RA File Number	102404000008 AM19
Licence No and Date	1010059955/29/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the committee decides to withdraw the case.	

Case No.	10 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	018305000562AM19		
RA File Number	039504000474 AM19		
Licence No and Date	0310823907/21/09/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Acephate Technical 98%	1 Kg	O, O-Dimethyl Phosphoramido Thioate (DMPAT 95% Min)	0.970 Kg
		Methylene Dichloride	0.043 Kg
		ACETIC ANHYDRIDE	0.715 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	11 / NC/4/MEET/Feb/202122/16		
Case Status	Case Withdrawn		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	018305000699AM19		
RA File Number	039404000524 AM19		
Licence No and	0310824225/04/10/2018		

Date	
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that the case was approved in meeting number 7/83-ALC1/2019 dated 13.11.2019. Hence, the committee decides to withdraw the case.	

Case No.	12 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	TARAK CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001057AM19
RA File Number	342404000207 AM19
Licence No and Date	3410044553/05/10/2018

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
OIL SOLUBLE DEMULSIFIER SOT 1035 A(--)(Ethoxylated Block Copolymer Alkoxylated Ethylenediamine based)	180000 Kg	DISSOLVAN 5011-1 CONC (Cross linked polymer)	21600 Kg
		DISSOLVAN 4006-1 CONC (Oxalkylated Resin)	10800 Kg
		DISSOLVAN 3385-1 CONC (Amine Oxalkyalte)	3600 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	13 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001122AM19
RA File Number	522404000074 AM19
Licence No and	5210042896/31/12/2018

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	14 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001317AM19
RA File Number	039404000896 AM19
Licence No and Date	0310827320/26/02/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	15 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000128AM20
RA File Number	102404000012 AM20
Licence No and Date	1010060184/22/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the committee decides to withdraw the case.	

Case No.	16 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000416AM20
RA File Number	052404000374 AM20
Licence No and Date	0510412067/10/10/2019

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 09.03.2022).

Case No.	17 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	TARAK CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000452AM20
RA File Number	342404000211 AM20
Licence No and Date	3410045572/31/10/2019

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.09.2020 followed by the reminder 26.10.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).

Case No.	18 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	MEHTA PRINT ARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000500AM20
RA File Number	052404000527 AM20
Licence No and Date	0510412754/03/12/2019

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 09.10.2020 followed by the reminder 15.07.2021Hence, the Committee decided to defer the case. (Reminder letter issued on 10.03.2022).

Case No.	19 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000501AM20
RA File Number	052404000526 AM20
Licence No and Date	0510412757/03/12/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ARTICLE OF CARBON FIBRE (ARTICLE OF STONE) (Consisting of Double Side PE Foam Tape)	16200 Square Meter	Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness)	17010 Square Meter
WOODEN PANEL ARTICLE ,(Consisting of Double Side PE Foam Tape)	5400 Square Meter	Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness)	5670 Square Meter
IRON METAL PANEL, (Consisting of Double Side PE Foam Tape)	5400 Square Meter	Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness)	5670 Square Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	20 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000517AM20
RA File Number	052304000348 AM20
Licence No and Date	0510412831/10/12/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Brake Linings ({Auto Parts} containing minimum 72.9% glass rovings, 21.9% phenols and 5.20% Melamine	1 MT	Glass Rovings / Fibre Chopped Strand tex count 1200/2400	0.925 MT
		Phenol Melting Point : 80-90	0.278 MT

Resin)		Degree celsius	
		Melamine Resin gel time: 120+10 sec	0.066 MT
		Toluene (Petroleum product) sp. Gravity sp. Gravity : 0.858 to 0.870	0.133 MT
Clutch Facings ({ Auto Parts} containing minimum 72.9% glass rovings, 21.9% phenols and 5.20% Melamine Resin)	1 MT	Glass Rovings / Fibre /Chopped Strand tex count 1200/2400	0.925 MT
		Phenol Melting Point : 80-90 Degree celsius	0.278 MT
		Melamine Resin gel time: 120+10 sec	0.066 MT
		Toluene (Petroleum product) sp. Gravity sp. Gravity : 0.858 to 0.870	0.133 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	21 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000518AM20
RA File Number	052304000351 AM20
Licence No and Date	0510412834/10/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 26.02.2020 followed by the reminder issued on 05.06.2020, another reminder issued on 29.07.2020. Hence, the committee decided to defer the case. (Final reminder letter is to be issued on 10.03.2022).	

Case No.	22 / NC/4/MEET/Feb/202122/16
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Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	018305000519AM20		
RA File Number	052304000352 AM20		
Licence No and Date	0510412835/10/12/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Metribuzin Technical 94%(Metribuzin Technical 94%)	1 Kg	1,2,4-Triazinone 95% Min	1.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	23 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000520AM20
RA File Number	039404000698 AM20
Licence No and Date	0310833325/10/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that the case was approved in meeting number 8/83-ALC1/2020 dated 04.09.2020. Hence, the committee decides to withdraw the case.	

Case No.	24 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	INDOTAN CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000552AM20
RA File Number	022404000141 AM20
Licence No and Date	0210209618/18/12/2019
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).

Case No.	25 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000574AM20
RA File Number	342404000253 AM20
Licence No and Date	3410045739/24/12/2019

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022

1. % Moisture content in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	26 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000606AM20
RA File Number	039404000696 AM20
Licence No and Date	0310833908/06/01/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Black (42 % +/-10% Pigment and 37%	1 Kg	Carbon Black	0.4200 Kg
		Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.1865 Kg

+/- 10% Solid Resin) (CI-BK7))		Methyl Oleate	0.0750 Kg
		Soya Alkyd –T	0.2650 Kg
		Coxi (Oil Retarder)	0.0060 Kg
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink)(Yellow (26% +/-10% Pigment and 40% +/- 10% Solid Resin) (CI PY 174))	1 Kg	Organic Pigment Yellow 174	0.2600 Kg
		Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.4515 Kg
		Methyl Oleate	0.0100 Kg
		Soya Alkyd –T	0.1425 Kg
		Coxi (Oil Retarder)	0.0060 Kg
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink)(Red (38% +/-10% Pigment and 29% +/-10% Solid Resin) (CI R 146))	1 Kg	Organic Pigment Red 146	0.3800 Kg
		Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.3815 Kg
		Methyl Oleate	0.0500 Kg
		Soya Alkyd –T	0.0800 Kg
		Coxi (Oil Retarder)	0.0060 Kg
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink)(Violet (29% +/-10% Pigment and 37% +/- 10% Solid Resin) (CI V 23))	1 Kg	Organic Pigment Violet 23	0.2900 Kg
		Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.3765 Kg
		Methyl Oleate	0.0400 Kg

		Soya Alkyd –T	0.1550 Kg
		Coxi (Oil Retarder)	0.0060 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	27 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000607AM20
RA File Number	022404000156 AM20
Licence No and Date	0210209664/06/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.10.2020 followed by a reminder issued on 15.07.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	28 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000636AM20
RA File Number	082404000336 AM20
Licence No and Date	0810146987/13/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.10.2020 followed by a reminder on 15.07.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	29 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000635AM20
RA File Number	039504000998 AM20
Licence No and	0310834139/14/01/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	30 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000646AM20
RA File Number	039404000815 AM20
Licence No and Date	0310834292/17/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 09.10.2020. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. 2nd Reminder letter issued on 16.12.2021. Hence, the Committee decided to defer the case (Reminder letter to be issued on 10.03.2022)	

Case No.	31 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000679AM20
RA File Number	052304000420 AM20
Licence No and Date	0510413511/03/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. The composition of export item does not match with the approve composition given inn CIB registration. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	32 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000698AM20
RA File Number	039404000933 AM20
Licence No and Date	0310834789/11/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. Complete chemistry showing the molecular weight of input and output product. 2. % yield on a molar basis. 3. Part production-consumption certified from CA. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	33 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000705AM20
RA File Number	342404000350 AM20
Licence No and Date	3410045869/12/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. % Moisture content in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	34 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022

and Date	
HQ File Number	018305000716AM20
RA File Number	082404000368 AM20
Licence No and Date	0810147241/17/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 10.03.2022. Hence, the Committee decided to defer the case	

Case No.	35 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000785AM20
RA File Number	052404000766 AM20
Licence No and Date	0510413910/18/03/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022: 1. All technical details as per Annexure to Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	36 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000804AM21
RA File Number	102404000002 AM21
Licence No and Date	1010060464/21/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the committee decides to withdraw the case.	

Case No.	37 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000806AM21
RA File Number	039504000983 AM20
Licence No and Date	0310835888/25/04/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has Surrendered the license. Hence, the committee decided to withdraw the case.	

Case No.	38 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000809AM21
RA File Number	039404001053 AM20
Licence No and Date	0310836001/26/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 16.12.2021 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case(Reminder letter to be issued on 10.03.2022)	

Case No.	39 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000811AM21
RA File Number	039404001105 AM20
Licence No and Date	0310835982/26/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that the case was approved in meeting number NC/4/MEET/Aug/2019-20/5 dated 08.09.2021. Hence, the committee decides to withdraw the case.	

Case No.	40 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000810AM21
RA File Number	039404001070 AM20
Licence No and Date	0310836009/27/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. Provide set of hard copy along with Complete technical details as per Annexure to Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	41 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	LOXIM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000836AM21
RA File Number	082404000026 AM21
Licence No and Date	0810147769/15/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. % Dye content in export. 2. Complete composition of export item. 3 C.I. No. of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	42 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	METAL SALES CORPORATION
Meeting Number	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022

and Date			
HQ File Number	018305000845AM21		
RA File Number	039504000065 AM21		
Licence No and Date	0310836253/19/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ORGANOPHILIC CLAY(% Loss on Ignition 30% Min Moisture Content 5% Max)	142.8 MT	Nontreated Grinded Bentonite	99.96 MT
		Fenacare DHT 21175 COTENT 74-76% Ash 0.15 % max Ph(5%1:11 PA/Water; 6-9 Isopropanol: 14-16% Moisture : 7- 11%	49.98 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000863AM21
RA File Number	102404000011 AM21
Licence No and Date	1010060510/28/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the committee decides to withdraw the case.	

Case No.	44 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000869AM21

RA File Number	052404000074 AM21
Licence No and Date	0510414301/02/06/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	45 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000870AM21
RA File Number	052404000073 AM21
Licence No and Date	0510414302/02/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.11.2021..Hence, the Committee decided to defer the case. (Reminder letter to be issued on 09.03.2022).	

Case No.	46 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000868AM21
RA File Number	052404000072 AM21
Licence No and Date	0510414300/02/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.12.2021..Hence, the Committee decided to defer the case. (Reminder letter to be issued on 09.03.2022).	

Case No.	47 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000899AM21
RA File Number	039404000164 AM21
Licence No and	0310836655/12/06/2020

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CHLORPYRIFOS 500 EC g/l	1 Liter	Chlorpyrifos Technical (97% MIN)	0.505 Kg
		Calcium C10-C14 alkyl benzene sulphonate	0.0560 Kg
		Polyoxyethylene fatty glyceride	0.0554 Kg
		Solvent Naphtha (Heavy Aromatic)	0.505 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	48 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	MEHTA STONE CONSORTIUM		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	018305000900AM21		
RA File Number	052404000097 AM21		
Licence No and Date	0510414394/12/06/2020		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ARTICLE OF CARBON FIBRE (ARTICLE OF STONE), (consisting of Double Side PE Foam Tape)	27900 Square Meter	Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness)	29295 Square Meter
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	49 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000935AM21
RA File Number	039504000199 AM21
Licence No and Date	0310837010/02/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has surrendered the license to RA. Hence, the committee decided to withdraw the case.	

Case No.	50 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000939AM21
RA File Number	052404000127 AM21
Licence No and Date	0510414541/03/07/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	51 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000937AM21
RA File Number	052304000059 AM21
Licence No and Date	0510414558/03/07/2020
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment.	

Case No.	52 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305000991AM21
RA File Number	052304000100 AM21
Licence No and Date	0510414748/28/07/2020
Norms Committee Decision:	
The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assesment.	

Case No.	53 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	SADHANA NITRO CHEM LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	018305001029AM21		
RA File Number	039504000304 AM21		
Licence No and Date	0310837852/25/08/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Phenylamino-3-methyl-6-(Dibutylamino)- Spiro-(Isobenzofuran-1 (3H), 9-(9H)-Xanthene)-3-One (SND-27)	1 Kg	4-Methoxy-2-Methyl Diphenyl amine 99% min	0.456 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	54 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001055AM21
RA File Number	342404000156 AM21
Licence No and Date	3410046374/07/09/2020
Norms Committee Decision:	

The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (NL)

Case No.	55 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001079AM21
RA File Number	039504000372 AM21
Licence No and Date	0310838339/17/09/2020
Norms Committee Decision:	
The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment.	

Case No.	56 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001105AM21
RA File Number	038604000265 AM20
Licence No and Date	0310838560/30/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder issued on 15.12.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	57 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001143AM21
RA File Number	318304000080 AM21
Licence No and Date	3110067880/15/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
STANNIC CHLORIDE (ANHYDROUS)	50000.0 Kg	TIN INGOTS	0.480 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	58 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001145AM21
RA File Number	052304000230 AM21
Licence No and Date	0510415523/16/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022

1. IUPAC name of import items, and its chemical structure.
2. Complete chemistry as per APP 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	59 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001170AM21
RA File Number	039504000491 AM21
Licence No and Date	0310839272/02/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022

1. COA of import item from foreign supplier.

2. COA of export item.

3. Difference in the parameters of import and export item may be tabulated.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	60 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001172AM21
RA File Number	082404000272 AM21
Licence No and Date	0810148965/02/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 10.03.2022. Hence, the Committee decided to defer the case	

Case No.	61 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001181AM21
RA File Number	039404000575 AM21
Licence No and Date	0310839349/05/11/2020
Norms Committee Decision:	
. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. Material balance sheet and calculation of Solid Content and Pigment content in export item to derive from Solid Content and Pigment content of raw materials 2. Chemical reaction with indicating molecular weight of both reactant and products with calculation and yield of the export item. 3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to	

defer the case.

Case No.	62 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001183AM21
RA File Number	082404000271 AM21
Licence No and Date	0810149017/06/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TIN STABILIZER (SHITA STAB -2000) (70.0% MTEHTG +30.0 % Hydrated Calcium Sterate)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2 EHTG)	0.5404 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.5404 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001192AM21
RA File Number	039504000500 AM21
Licence No and Date	0310839414/09/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 04.03.2022)

Case No.	64 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001195AM21
RA File Number	052304000275 AM21
Licence No and Date	0510415828/10/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per the above SION.	

Case No.	65 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001201AM21
RA File Number	039504000505 AM21
Licence No and Date	0310839497/11/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 04.03.2022)	

Case No.	66 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001207AM21
RA File Number	039504000508 AM21
Licence No and Date	0310839507/12/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 04.03.2022)	

Case No.	67 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	018305001208AM21
RA File Number	039404000599 AM21
Licence No and Date	0310839517/12/11/2020

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity per Kg of export
NEW V LABEL BLACK (PIGMENT CONTENT 14% +/-5) (Solid content 86% +/-5%)	50000.0 Kg	ADIPIC ACID	0.00568
		ASPR 600 (COMMON GROUND-KAOLIN CLAY)	0.05102
		BUTYLATED HYDROXYTOLUENE	0.00241
		CAUSTIC SODA FLAKES	0.00288
		COPPER PHTHALOCYANINE BLUE	0.02484
		EASTMAN CAB-551-0.01	0.04592
		EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.29444
		EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N- NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00121
		FUMED SILICA - R 972	0.02000
		GUM ROSIN	0.00099
		HYDROCHLORIC ACID (PURE)	0.01242
		ISOPHTHALIC ACID	0.09871
		NEO PENTYL GLYCOL	0.07442

		NORMAL BUTANOL	0.00051
		OMNIPOL ASA (POLY(ETHYLENE GLYCOL) BIS (P- DIMETHYLAMINO BENZOATE)	0.04660
		PERMANENT VIOLET RL (BS) (PV 23) (HAIDI)	0.01000
		PHOTOINITIATOR /IGM OMNIRAD OMBB (METHYL-2- BENZOYL BENZOATE)	0.02250
		PHOTOINITIATOR/SPEEDCURE BMS(4-BENZOYL-4-METHYL DIPHENYL SULPHIDE)	0.00750
		PHOTOINITIATOR-DETX (2,4- DIETHYL-9H-THIOXANTHEN- 9-ONE)	0.05530
		PHTHALIC ANHYDRIDE	0.00590
		POLYESTER ACRYLATE – DOA	0.00343
		POLYESTER ACRYLATE – P	0.00147
		PROPYLENE GLYCOL	0.01743
		PTFE WAX (SYNTHETIC PTFE RESIN)	0.00510
		RAVEN 1060 ULTRA POWDER (PBK 7)-88630	0.16000
		SOLSPERSE 36000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00204

		SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.02000
		TBHQ	0.00040
		TETRA CHLORO PHTHALIC ANHYDRIDE	0.04811
		TRI METHYLOL PROPANE	0.00875
		UV STABILIZER 207	0.00001
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	68 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00054917AM21
RA File Number	03AA04014623 AM21
Licence No and Date	0311000694/05/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	69 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00055821AM21
RA File Number	03AA04015929 AM21
Licence No and Date	0311000711/06/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 10.03.2022. Hence, the Committee decided	

to defer the case. (Reminder letter to be issued on 10.03.2022).

Case No.	70 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00057051AM21
RA File Number	03AA04013957 AM21
Licence No and Date	0311000734/07/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1 Material balance sheet and calculation of Solid Content and Pigment content in export item to derive from Solid Content and Pigment content of raw materials 2. Chemical reaction with indicating molecular weight of both reactant and products with calculation and yield of the export item. 3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	71 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	HQRNORM APPLY 00057093AM21		
RA File Number	05AA04019663 AM21		
Licence No and Date	0511000446/07/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PENDIMETHALIN 33 % EC	8332.0 LTR	PENDIMETHALIN TECH	2777 Kg

W/V(PENDIMETHALIN 33 % EC W/V)		(95%) MIN	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	72 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00057330AM21
RA File Number	05AA04021785 AM21
Licence No and Date	0511000657/07/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ARTICLE OF CARBON FIBRE (ARTICLE OF STONE)(ARTICLE OF CARBON FIBRE (ARTICLE OF STONE), (Consisting of Double Side PE Foam Tape)	18568 Square Meter	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	19496.4 Square Meter
WOODEN PANEL(WOODEN PANEL) (Consisting of Double Side PE Foam Tape)	2000 Square Meter	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	2100 Square Meter
IRON MATEL PANEL(IRON MATEL PANEL) (Consisting of Double Side PE Foam Tape)	15000 Square Meter	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT (Of relevant thickness)	15750 Square Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	73 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	HQRNORM APPLY 00085552AM21		
RA File Number	03AA04022205 AM21		
Licence No and Date	0311001507/17/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FIBER GLASS MESH FOR DWT(FIBER GLASS MESH FOR DWT) (Net content of glas fiber 66300 Kg)	100,000 Kg	Glass Filament Yarn	69615 Kg
		Polyvam (Binder Solid Content 55% +-1%)	7500 Kg
		BinderAcrylic Binder Solid Content 40%+-1%)	2048 Kg
		Lambond (Adhesive Solid content 55%+-1%)	35080 Kg
		Thickon (Thickner Solid content 30%+-1%)	1364 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	74 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	SADHANA NITRO CHEM LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	HQRNORM APPLY 00091617AM21		
RA File Number	03AA04023432 AM21		
Licence No and Date	0311001991/25/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

Phenylamino-3-methyl-6-(Dibutylamino)- Spiro-(Isobenzofuran-1 (3H), 9-(9H)-Xanthene)-3-One (SND-27)	1 Kg	4-Methoxy-2-Methyl Diphenyl amine 99 percentage min	0.456 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	75 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00098921AM21
RA File Number	AA04028186 AM21
Licence No and Date	0311002335/08/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm date 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.03.2022).	

Case No.	76 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	HQRNORM APPLY 00102206AM21		
RA File Number	03AA04028638 AM21		
Licence No and Date	0311002364/12/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC (ITC(HS) CODE- 48236900, 48237010	541,666.0 Kg	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE)	622,916.0 Kg

48239013,48192020 AND(48192090) net content: 1) uncoated paper and board(225 gsm & above): 541666.67 KGS)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	77 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00102420AM21
RA File Number	02AA04010571 AM21
Licence No and Date	0211000416/12/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. As per material balance, quantity of export is 38800.0 Kg and total import used is 39088 Kg (Including domestic). Please explain since nil wastage has been claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	78 / NC/4/MEET/Feb/202122/16
Case Status	Case Withdrawn
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00103429AM21
RA File Number	03AA04029695 AM21
Licence No and Date	0311002510/15/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has surrendered the license to the RA. Hence, the committee decided to withdraw the case.	

Case No.	79 / NC/4/MEET/Feb/202122/16
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Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	HQRNORM APPLY 00000181AM22		
RA File Number	08AA04012999 AM21		
Licence No and Date	0811001172/01/04/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Thiamethoxam 750WG.(Thiamethoxam 750WG.)	1 Kg	2-CHLORO-5-CHLORO- METHYLTHIAZOLE (CCMT)	0.485 Kg
		3-METHYL-4- NITROIMINO-PERHYDRO- 1,3,5-OXADIAZINE (MNIO)	0.462 Kg
		DIMETHYLFORMAMIDE	0.150 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	80 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00003734AM22
RA File Number	03AA04033370 AM21
Licence No and Date	0311003040/05/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 10.03.2022. Hence, the Committee decided to defer the case	

Case No.	81 / NC/4/MEET/Feb/202122/16		
Case Status	Case Deferred		
Party Name	SV PLASTOCHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		

HQ File Number	HQRNORM APPLY 00036164AM22
RA File Number	31AA04007442 AM21
Licence No and Date	3111000229/08/05/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 10.03.2022. Hence, the Committee decided to defer the case	

Case No.	82 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00131230AM22
RA File Number	02AA04012575 AM22
Licence No and Date	0211000886/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	83 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. As per material balance, total import is 17751 Kg and export is 19400 Kg. Please has been revised material balance. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred

Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00149700AM22
RA File Number	31AA04013651 AM22
Licence No and Date	3111000487/29/07/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 10.03.2022. Hence, the Committee decided to defer the case	

Case No.	85 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00164100AM22
RA File Number	039404000640 AM21
Licence No and Date	0311006215/17/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. Whether export item is Technical grade material or formulations thereof. 2. % Assay of export item. 3. CIB registration of export item with approved composition. 4. Complete technical details as per Annexure to Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	86 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00164106AM22
RA File Number	03AA04058787 AM22
Licence No and Date	0311006221/17/08/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
NittoPhase HL dA-(N-Bz)(Powder)(Research Chemical)	1.0Kg	Nittophase HL Solid Support(Crosslinked Polystyrene Resin Base)	0.84 Kg
		O-(benzotriazole-1-yl)-N,N,N',N'-tetramethyluroniumhexafluorophosphate (HBTU)	0.16 Kg
		N-methylimidazole (NMI)/1-methylimidazole	0.45 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	87 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00195250AM22
RA File Number	05AA04084950 AM22
Licence No and Date	0511004975/27/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Chlorpyrifos 48 Percent EC(Chlorpyrifos 48 Percent EC)	1 Litre	Chlorpyrifos Technical 97 Percent w w min	0.4848 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	88 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred

Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00197806AM22
RA File Number	05AA04087468 AM22
Licence No and Date	0511005084/29/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. Complete chemistry, mol. Weight, % yield on molar basis and other technical details as per Annexure to Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	89 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00203511AM22
RA File Number	05AA04087739 AM22
Licence No and Date	0511005223/05/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	90 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00222078AM22
RA File Number	05AA04093125 AM22
Licence No and Date	0511005586/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 10.03.2022. Hence, the Committee decided to defer the case	

Case No.	91 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00226767AM22
RA File Number	05AA04092932 AM22
Licence No and Date	0511005696/26/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/16 dated 09.03.2022 1. Copy of CIB registration alongwith Approved composition for all the export item. 2. Detailed calculation for requirement of inputs for export items no. 1,2,3,4 and 5 separately showing net quality and wastage applied, in line with CIB approved composition. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	92 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	SUMITOMO CHEMICAL INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	HQRNORM APPLY 00227469AM22		
RA File Number	03AA040105630 AM22		
Licence No and Date	0311007967/27/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FLUROXYPPYR TECHNICAL 98% Min. (Fluroxypyr Meptyl ester 98% Min.)	1 Kg	4-Amino - 3,5 di chloro -6- fluoro pyridyl 2- oxy acetic acid methyl ester	0.795 Kg
		2- Octanol	0.385 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	93 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00244151AM22
RA File Number	05AA04093626 AM22
Licence No and Date	0511005977/08/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 09.03.2022).	

Case No.	94 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00247780AM22
RA File Number	03AA040117237 AM22
Licence No and Date	0311008431/10/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.02.2020. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 10.03.2022).	

Case No.	95 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00249842AM22
RA File Number	05AA04099193 AM22
Licence No and Date	0511006081/12/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.12.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 09.03.2022).	

Case No.	96 / NC/4/MEET/Feb/202122/16
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Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00254217AM22
RA File Number	05AA040101065 AM22
Licence No and Date	0511006159/16/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 10.03.2022. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00256725AM22
RA File Number	05AA04096028 AM22
Licence No and Date	0511006168/18/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 03.02.2022..Hence, the Committee decided to defer the case. (Reminder letter to be issued on 09.03.2022).	

Case No.	98 / NC/4/MEET/Feb/202122/16		
Case Status	Case Approved		
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022		
HQ File Number	HQRNORM APPLY 00269163AM22		
RA File Number	31AA04027498 AM22		
Licence No and Date	3111000733/29/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
62/0- PIGMENT YELOW 154 C.I.NO.11781(62/0-	1 Kg	5 ACETO ACETYL AMINO BENZIMIDAZOLONE	0.60 Kg

PIGMENT YELLOW 154 C.I.NO.11781) (100% Purity)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	99 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00278954AM22
RA File Number	03AA040119404 AM22
Licence No and Date	0311008730/08/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	100 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00315072AM22
RA File Number	05AX04000531 AM22
Licence No and Date	0511007839/11/01/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as applied (Except import item no. 8) as under:-	

Export Item	Quantity	Import item	Quantity
Scholl Hard Skin Softening Cream	10000.0 Kgs	Glycerin BP/EP/USP (Glycerol)	433.5 Kg
		Allantoin	30.6 Kg
		Citric acid Anhydrous	51.0 Kg

		L(+) Tartaric acid cryst., emprove exp Ph	51.0 Kg
		Lactic Acid	51.0 Kg
		Keltrol CG (Xanthan Gum)	20.4 Kg
		Brij S2-SO-(MV)	357 Kg
		Brij S721-SO- (SG)	153 Kg
		Lanette O (Cetearyl alcohol)	306 Kg
		Radia 7336 (Decyl oleate)	510 Kg
		Salicylic Acid Fine Powder Extra Pure	127.5 Kg
		Belle GNF Perfume	10.2 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	101 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00326592AM22
RA File Number	05AX04000675 AM22
Licence No and Date	0511008166/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	102 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022

HQ File Number	HQRNORM APPLY 00326705AM22
RA File Number	05AX04000667 AM22
Licence No and Date	0511008175/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	103 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00341976AM22
RA File Number	05AX04000835 AM22
Licence No and Date	0511008556/03/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	104 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00349959AM22
RA File Number	03AX04001193 AM22
Licence No and Date	0311011298/10/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case	

Case No.	105 / NC/4/MEET/Feb/202122/16
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00356323AM22
RA File Number	08AX04000412 AM22
Licence No and Date	0811004067/15/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 09.03.2022. Hence, the Committee decided to defer the case

Case No.	106 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00358502AM22
RA File Number	05AX04001006 AM22
Licence No and Date	0511009316/17/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
THIOPHONATE METHYL 70% WP (THIOPHONATE METHYL 70% WP)	1 Kg	O-Phenylenediamine (97.0% Min) (OPDA)	0.2209 Kg
		SODIUM THIOCYANATE	0.4740 Kg
		METHYL CHLORO FORMATE (MCF)	0.3877 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	107 / NC/4/MEET/Feb/202122/16
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 16 and 09/03/2022
HQ File Number	HQRNORM APPLY 00359348AM22
RA File Number	05AX04001011 AM22
Licence No and Date	0511009448/18/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and noted that SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per the SION.

